



2026:AHC:14617

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 480 of 2026

Smt Laxmi Devi And Another

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Beerendra Pratap Singh, Indra Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of respondent nos.1 & 2 and perused the record.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioners in the present writ petition to direct the Respondent No.2- Sub Divisional Officer, Patiyali, District Kasganj to decide the Case No.T2013187521355 (Sewa Ram and others vs. Geeta Devi and others) filed under Section 229-B of U.P.Z.A. and L.R. Act situated at Mauja-Nagla Bheem Sen, Pargana-Sahawar, District Kasganj, within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2- Sub Divisional Officer, Patiyali, District Kasganj to decide the aforesaid case, most expeditiously and positively within a period of **three months** from the date of production of certified copy of this order, if possible, fixing the matter for hearing on day to day basis. 6. Registrar (Compliance) is directed to communicate the copy of this order to the

Respondent No.2- Sub Divisional Officer, Patiyali, District Kasganj, through District Magistrate, Kasganj within a week.

(Prakash Padia,J.)

January 21, 2026
Swati